

ITEM NO.60

COURT NO.16

Revised
SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 49801/2023

(Arising out of impugned final judgment and order dated 30-01-2023 in WP(C) No. 2562/2022 passed by the High Court Of Delhi At New Delhi)

THE ASSISTANT COMMISSIONER OF INCOME TAX

Petitioner(s)

VERSUS

BLACKSTONE CAPITAL PARTNERS (SINGAPORE)
VI FDI THREE PTE. LTD.

Respondent(s)

(IA No.262977/2023-CONDONATION OF DELAY IN FILING and IA No.262978/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-01-2024 This petition was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. N Venkatraman, A.S.G.
Mr. Raj Bahadur Yadav, AOR
Mrs. Nisha Bagchi, Adv.
Mr. H R Rao, Adv.
Mr. Akshit Pradhan, Adv.
Mr. Udai Khanna, Adv.
Mr. Nar Hari Singh, Adv.

For Respondent(s) Mr. Porus Kaka, Sr. Adv.
Mr. Vishal Kalra, Adv.
Mr. Anil Kr. Gautam, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Hearing expedited.

List in the month of March, 2024.

There shall be stay of the impugned judgment of the High Court. In the meanwhile, the Revenue shall not proceed to collect the amount assessed to be collected from the respondent.

(INDU MARWAH)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)